MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Orissa Sambalpur."

The motion was adopted.

DR. KRUPASINDHU BHOI: I introduce the Bill.

MR. DEPUTY-SPEAKER: Shri Ranjit Singh. Absent.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL*

(*Insertion of new Section 76A, etc.*)

SHRI BHOGENDRA JHA (Madhubani): I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

Mr. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

The motion was adopted.

SHRI BHOGENDRA JHA: I introduce the Bill.

MR. DEPUTY-SPEAKER: Next item. Shri K. Lakkappa is absent. Now, item No. 15

SALARY ALLOWANCES AND PENSION OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL

(*Amendment of sections 3, 6B, etc.*) by Shri Mool Chand Daga—*Contd.*

श्री राम विलास पासवान : (हाजपुर) : उपाध्यक्ष जी मेरा व्यवस्था का प्रश्न है । मैं सरकार से आग्रह करूंगा इस बिल के बारे में रोज अखबारों में आ रहा है और जिस ढंग से.....

MR. DEPUTY-SPEAKER: He is on a point of order.

SHRI MOOL CHAND DAGA (Pali): The hon. member can raise a point of order; well and good, but he must do it under a paricular rule.

SHRI RAM VILAS PASWAN: Under rule 376.

SHRI MOOL CHAND DAGA: No. It is for the Chair to decide it.

श्री राम विलास पासवान : मैं माननीय डागा जी और तमाम साथियों से विनम्रतापूर्वक कहना चाहता हूं कि सरकार ने सदस्यों की भावना को समझ लिया है । अब सरकार या तो इस बिल को स्वीकार करे या रिजेक्ट करे । जिस ढंग से अखबारों में निकल रहा है उससे ऐसा लगता है जैसे मैम्बर्स यहां रो रहे हैं और कह रहे हैं कि हम मर रहे हैं...

श्री मूल चन्द डागा : कोई पार्लियामेंट का मेम्बर यह नहीं कह रहा है कि हम रो रहे हैं या मर रहे हैं ।

MR. DEPUTY-SPEAKER: You may not agree with him, but why can you not hear him?

---

*Published in Gazette of India Extraordinary Part II, section 2, dated 19-2-1982.